

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1482 OF 2018 IN
DFR NO. 2582 OF 2018 & IA NO. 36 OF 2019**

Dated: 18th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

TANGEDCO

....Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

....Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh
Mr. Nishant Kumar
Mr. Ambuj Dixita for R22

ORDER

IA No. 1482 of 2018

(Application for condonation of delay in filing appeal)

There is 26 days' delay in filing this appeal.

In this application, the Applicant/Appellant has prayed that the delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be

satisfactory and acceptable. Sufficient cause has been made out. Hence, delay is condoned.

The application is disposed of.

DFR NO. 2582 OF 2018 &
IA NO. 36 OF 2016

Learned counsel for Respondents may file reply to IA No. 36 of 2016 within two weeks, i.e. on or before 1-2-2019 with advance copy to the other side. Thereafter, learned counsel for Appellant may file rejoinder on or before 10-2-2019 with advance copy to the other side.

Registry is directed to number the appeal and list the matter for admission on 11-2-2019.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/vg